

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

013

Petition(s) for Special Leave to Appeal (Crl.)

No(s). 10613/2

(Arising out of impugned final judgment and order dated 05/09/2013
in CRLA No. 843/1981 passed by the High Court Of Judicature at
Allahabad, Lucknow Bench)

s)

BANDEY

Petitioner(

s)

STATE OF U.P

VERSUS

Respondent(

(With office report)

Date : 01/09/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE VIKRAMAJIT SEN

For Petitioner(s)

Mr. Ajay Singh, Adv.
Mr. Tushar Bakshi, Adv.

For Respondent(s) Ms. Pragati Neekhara, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Heard learned counsel for the parties.

the learned Chamber Judge has granted him exemption
from surrendering. Considering the totality of the circumstances, we
direct that the appellant shall be enlarged on bail subject to his
furnishing bail bond in the sum of Rs.50,000/- (Rupees
fifty thousand) with one surety of the like amount to the satisfaction
of the learned Trial Judge. Hearing of appeal be expedited.

Signature Not Verified

(USHA BHARDWAJ)

(RENUKA SADANA)

Digitally signed by
Usha Rani Bhardwaj

Date: 2014.09.01

18:04:35 IST

AR-CUM-PS

COURT MASTER

Reason: